

**MOTION RE. : TWENTY-NINTH,
 THIRTIETH AND THIRTY-FIRST RE-
 PORTS OF UPSC**

MR. DEPUTY-SPEAKER: Shri Venka-
 ta-subbaiah.

**THE MINISTER OF STATE IN THE
 MINISTRY OF HOME AFFAIRS (SHRI
 P. VENKATASUBBAIAH):** I beg to
 move:

"That this House takes note of the Twenty-ninth, Thirtieth and Thirty-first Reports of the Union Public Service Commission for the periods from 1st April, 1978 to 31st March, 1979, 1st April, 1979 to 31st March, 1980 and 1st April, 1980 to 31st March, 1981 respectively, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 26th February, 1981, 18th September, 1981 and 28th April, 1982 respectively."

In this connection, I would like to add that I may assure the hon. members that various suggestions that they had made in the past for consideration of the earlier Report of the Commission had been given the utmost attention; and I am sure, the discussion on this Report, in this House, will be equally fruitful in generating new ideas of improving personnel administration. I need hardly say that the Government as well as the Commission would welcome suggestions of the House for further improving the procedure of recruitment to the civil services.

MR. DEPUTY-SPEAKER : Motion moved:

"That this House take note of the Twenty-ninth, Thirtieth and Thirty-first Reports of the Union Public Service Commission for the periods from 1st April 1978 to 31st March, 1979, 1st April, 1979 to 31st March, 1980 and 1st April, 1980 to 31st March, 1981 respectively, along with the Government's

Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 28th February, 1981, 18th September 1981 and 28th April, 1982 respectively.

Shri Satyasadhan Chhabrahy.

**SHRI SATYASADHAN CHAKRA-
 BORTY (Calcutta South):** Mr. Deputy Speaker, Sir, this motion is very important and I am sorry to say that today is the last day of the session and also we are left hardly with 10 minutes. According to constitutional obligation, the UPC submits its annual report and that report will be discussed by this House. But here we find that we are going to discuss report, covering the periods from 1st April, 1978 to 31st March, 1979, 1st April, 1979 to 31st March, 1980 and 1st April, 1980 to 31st March, 1981 respectively. So, this House is discussing the Report of the Union Public Service Commission after a long period when that was submitted to the President of India. I would like to know why is it that the Government has failed to submit the Report to the House for its consideration immediately after it is presented to the President. The House should discuss the irregularities immediately after they occurred; if it is delayed, the useful purpose of discussing it is lost. The Constitution makers did not make it obligatory for the Government to accept the advice of the Union Public Service Commission; it is not mandatory or advisory; and when it was asked, why the Union Public Service Commission was made an advisory body, the explanation that was given was that, since the report is presented to the President, that will be placed before the House. This sovereign body of the representatives of the people will scrutinise it, it will discuss the report and if there are any irregularities the Government is bound to give an explanation. Unfortunately, this constitutional provision is being made almost useless when we discuss the report of 1978-79 in the Year of the Lord 1982! Why

Bill & Supp. of Unlawful Acts against
Safety of Civil Aviation Bill

is it so? The Minister should have explained the reason of this delay because this is a very important subject concerning the public services, concerning recruitment, and concerning the administration of the country.

I consider this very important because of the fact that if we really want to implement our development programmes, if we want to implement whatever programme we adopt after debating in the Parliament, this is implemented through the bureaucracy and until unless we discuss this subject, and try to improve their functioning, one of the reasons of the failure or non-implementation would be failure of the bureaucracy itself. But unfortunately such an important subject is not taken seriously by the Government.

At the very outset, I would like to say that in our country a great hiatus exist between the people and the administration. The British had artificially created a kind of self-styled dignity in the higher services which aimed at a deliberate aloofness from the general public. This aloofness is deliberately maintained. The old colonial type of administration, where the administration is divorced from the aspirations of the people which the Britishers deliberately created in our country is continued. Just as they created in our country an educational system which was to keep the educated people away from the general people, more or less all the people of our country, so also they created an administration with the purpose of keeping it aloof from the people. We should take it up seriously. Otherwise, our efforts are going to fail. The House should discuss how the recruitment is done, how the examinations are conducted and who are the people recruited, what is their training and how best they can serve the people. And this House is a right body to discuss all these things and formulate the right type of policy.

I would also like to point out another thing. Article 309 of the Constitution creates Central Services and State services. But Article 312 creates All India Services.

15.00 hrs.

In the draft Constitution there was no provision for all India services. It was incorporated later on. Now, due to this Article 312 which creates all India services like Indian Administrative Service, Indian Police Service, the autonomy of the State is adversely affected.

MR. DEPUTY-SPEAKER: You will continue your speech afterwards. Now, we will take Private Members' Business.

15.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SECOND REPORT

श्री अन्द्रदेव प्रसाद वर्मा : (आारा) : श्रीमान्, मैं प्रस्ताव करना हूँ कि यह सभा, 3 नवम्बर, 1982 को सभा में प्रस्तुत विधेयके गैर-नाम्कारी सदस्यों के विधेयको तथा संकल्पों सम्बन्धी समिति के वाचनके प्रातर्वेदन से सहमत है।

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd November, 1982."

The Motion was adopted.

MANAGEMENT OF PROPERTIES OF TEMPLES, MUTHS AND OTHER RELIGIOUS INSTITUTIONS BILL*

SHRI RANJIT SINGH (Chatra): I beg to move for leave to introduce a Bill to provide for the creation of public trusts for the management of properties of temples, "muths" and other institutions devoted to religious purposes.